NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-II

15. C.P.(IB)-799(MB)/2022

CORAM:
SHRI SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH (Retd.)**
HON'BLE MEMBER (T) **HON'BLE MEMBER (J)**

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.01.2023

NAME OF PARTIES: - State Bank of India
V/s
Sr Towncon Private Limited

APPEARANCES: -
FOR FINANACIAL CREDITOR : Adv. . Disha Shah
FOR CORPORATE DEBTOR **:** Absent.

Section: 60(5) U/s 7 of Insolvency and Bankruptcy Code, 2016

ORDER

The matter is convened through Virtual Hearing (VC).

The Counsel for the Financial Creditor submitted that Reply has not been filed by the Corporate Debtor. Last and final opportunity is granted to the Corporate Debtor to file Reply. In case the Corporate Debtor fails to file Reply on or before the next date of hearing, the right to file Reply will be closed, and matter will be proceeded on the documents placed before this Bench. List this matter for hearing on **31.01.2023**.

Sd/- **Sd/-**

SHYAM BABU GAUTAM **JUSTICE P. N. DESHMUKH**
Member (Technical) **Member (Judicial)**

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